

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The time taken by MRTP Commission to dispose of a complaint depends upon the nature of the complaint and the issues involved therein.

(b) The MRTP Commission received 168 complaints during 1985 and disposed of 87 out of them.

(c) It is not the function of the MRTP Commission to effect compromises between the contending parties. In three cases appeals were filed before the Supreme Court against the orders passed by the Commission.

Consultancy services to public sector undertakings

508. SHRI K. L. N. PRASAD: Will the Minister of INDUSTRY be pleased to state:

(a) whether his attention has been drawn to the news item published in the *Times of India* dated 23rd February, 1986 for providing management consultancy services to public sector undertakings by newly incorporated consultancy company of non-resident Indians;

(b) if so, what are the areas in which consultancy services will be provided to the public sector undertakings;

(c) whether any agreement has been signed with the above NRI firm and if so, the details thereof;

(d) whether Public Sector Chiefs have been consulted for the need of such consultancy services; and

(e) if so, what was their reaction in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (e) There is a proposal to set up a joint-venture with equity participation from some of the Public Sector Undertakings alongwith a new company to be formed by highly qualified non-resident

Indians with the back-up support of a renowned internationally known consultancy organisation. The Administrative Ministries of certain Public Sector Undertakings in sectors like Power, Coal, Heavy Engineering, Railways Petroleum have been requested to advise a few undertakings accordingly. The scope of specialised services to be obtained from this Joint Venture shall be defined and quantified in consultation with the Chief Executives of Public Sector Undertakings. The payment of fees etc. by the concerned undertakings will depend upon the scope of services to be rendered by the proposed company. Government have not signed any agreement with a non-resident Indian company in this behalf.

Waiting list for telephones in Maharashtra

509. SHRI VITHALRAO MADHAV-
RAO JADHAV:

DR. (SHRIMATI) NAJMA
HEPTULLA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) what is the latest waiting list for telephone connections in Maharashtra State;

(b) by when the list can be cleared;

(c) by when the waiting list of Nanded and Aurangabad cities of Marathwada region can be cleared; and

(d) what is the latest position in MAX one buildings construction in Nanded city in M.S.?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): (a) The waiting list for telephone connections in Maharashtra State as on 28-2-1986 is 2,67,290.

(b) The present waiting list is likely to be cleared progressively during the next 7 years, depending upon availability of resources.

(c) The waiting list of Nanded and Aurangabad cities is likely to be cleared progressively within 3 and 6 years respectively.

(d) Construction of MAX-I telephone exchange building in Nanded cities is in progress and is likely to be completed by early 1987.

Industrial licences to backward districts in West Bengal

510. SHRIMATI KANAK MUKHERJEE: Will the Minister of INDUSTRY be pleased to state:

(a) the particulars of the industrial licences issued for development of industries in the backward districts of West Bengal during the last three years; and

(b) what incentives, if any, have been or are being given to the entrepreneurs to set up industries in the backward districts of the State?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The following numbers of Letters of Intent & Industrial Licences were issued during the years 1983, 1984 & 1985 for setting up industries in the backward districts of West Bengal:-

Year	Letters of Intent	Industrial Licences
1983-84	25	11
1984	14	12
1985	31	15

Details such as name of the unit, location, item of manufacture, capacity etc. are published by the Indian Investment Centre in their "Monthly Newsletter", copies of which are available in the Parliament Library.

(b) Entrepreneurs setting up industries in the backward districts/areas are eligible to various concessions/incentives like Central Investment Subsidy, Concessional Finance, Interest Subsidy, Tax Concessions etc. Details of these concessions are given in the booklet on 'Incentives for Industries in Backward Areas' read with Press Note No. 142/83-D.B.A.-I dated 9-4-1985; copies of which are available in the Parliament Library.

The following amounts were reimbursed under the Central Investment Subsidy Scheme to West Bengal during the years 1982-83 to 1984-85:-

Year	Amount (Rs. in Crores)
1982-83	0.50
1983-84	0.47
1984-85	1.22

Jobs for retired Election Commissioners

511. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of LAW AND JUSTICE be pleased to refer to the answer to Unstarred Question 2048 given in the Rajya Sabha on the 17th March, 1986 and state the names of the Election Commissioner appointed so far to other jobs after the expiry of their terms and the jobs to which they were appointed?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): Details of the jobs to which Chief Election Commissioners were appointed after the expiry of their term are as under:-

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| (1) Shri Sukumar Sen | Officer on Special Duty in West Bengal, Vice-Chancellor of Burdwan University and Subsequently Chairman of the Dandakaranya Development Authority. |
| (2) Shri K.V.K. Sundaram | Chairman, Law Commission. |
| (3) Shri S.P. Sen Verma | Member, Law Commission. |
| (4) Shri R.K. Trivedi | Governor of Gujarat. |